



**CHRIST**  
(DEEMED TO BE UNIVERSITY)  
BANGALORE · INDIA

School of Law CHRIST (Deemed To Be University)  
ADR BOARD PRESENTS

# 4TH NATIONAL MEDIATION - ARBITRATION COMPETITION, 2024

19TH TO 21ST JANUARY 2024



## Law Firm Partners



Nishith Desai Associates  
LEGAL AND TAX COUNSELING WORLDWIDE



Luthra and Luthra  
LAW OFFICES INDIA

## Media Partner



**MEDIATEGURU**

Sharing the gift of Mediation with the World

## Knowledge Partners





CHRIST (Deemed to be University) was born out of the educational vision of St Kuriakose Elias Chavara, an educationalist and social reformer of the nineteenth century in South India. He founded the first Catholic indigenous congregation, Carmelites of Mary Immaculate (CMI), in 1831 which administers CHRIST (Deemed to be University). “CHRIST (Deemed to be University) was established as ‘Christ College’ in 1969. It undertook path-breaking initiatives in Indian higher education with the introduction of innovative and modern curricula, insistence on academic discipline, imparting of Holistic Education and adoption of global higher education practices with the support of creative and dedicated staff.”

# ABOUT CHRIST

The University Grants Commission (UGC) of India conferred Autonomy to Christ College in 2004 and identified it as an Institution with Potential for Excellence in 2006. In 2008 under Section 3 of the UGC Act, 1956, the Ministry of Human Resource Development of the Government of India, declared the institution a Deemed to be University, in the name and style of Christ University. One of the first institutions in India to be accredited in 1998 by the National Assessment and Accreditation Council (NAAC), Government of India, and subsequently in 2004, 2016, 2022 CHRIST (Deemed to be University) is currently accredited with 'A+' Grade. The University is ranked among top 100 universities in India at 67 in the NIRF India Ranking 2023 of Ministry of Education, Government of India.

The campus is a living example of harmonious multiculturalism with students from all the states and union territories and around 60 different countries. CHRIST (Deemed to be University) publishes six peer-reviewed research journals and has published more than 300 books in Kannada and English. A promoter of sports, music and literary activities, it is a nurturing ground for creative excellence.



ಕ್ರಿಸ್ಟ್ ಯೂನಿವರ್ಸಿಟಿ  
CHRIST UNIVERSITY  
DEEMED TO BE UNIVERSITY

# ABOUT ADR BOARD

The Alternative Dispute Resolution Board aims at promoting and providing learning opportunities to experience the various alternative means of dispute resolution within the legal system. The Board is committed to conducting several events to provide the student community with the necessary exposure to deal with aspects concerning Arbitration, Mediation, Negotiation, Conciliation etc.



The Committee also aspires to spread the knowledge and benefits of resorting to Alternative Dispute Resolution mechanisms.

The Mediation-Arbitration Competition is conducted with the aim of making the student fraternity resolve disputes efficiently and to understand the benefits of Alternative Dispute Resolution mechanisms.

In fulfilment of such goal, the School of Law, CHRIST (Deemed to be University), Bangalore, through its Alternative Dispute Resolution Board cordially invitation the law students to participate in its 3rd National Med-Arb Competition conducted from 3rd March to 5th March 2023. Med-Arb is a distinct hybrid of Alternative Dispute Resolution mechanism which aims at developing the future members of the Indian legal fraternity and provides them with efficient methods of solving disputes in the dynamic Indian Justice system.





# OUR COLLABORATIONS



**Nishith Desai** Associates  
LEGAL AND TAX COUNSELING WORLDWIDE

At Nishith Desai Associates, the firm has earned the reputation of being Asia's most Innovative Law Firm - and the go-to specialists for companies around the world, looking to conduct businesses in India and for Indian companies considering business expansion abroad. In fact, they have conceptualized and created a state-of-the-art Blue Sky Thinking and Research Campus, Imaginarium Aligunjan, an international institution dedicated to designing a premeditated future with an embedded strategic foresight capability.

They are a research and strategy driven international firm with offices in Mumbai, Palo Alto (Silicon Valley), Bangalore, Singapore, New Delhi, Munich, and New York. Their team comprises of specialists who provide strategic advice on legal, regulatory, and tax related matters in an integrated manner basis key insights carefully culled from the allied industries.

As an active participant in shaping India's regulatory environment, NDA, have, the expertise and more importantly - the VISION - to navigate its complexities. Our ongoing endeavors in conducting and facilitating original research in emerging areas of law has helped us develop unparalleled proficiency to anticipate legal obstacles, mitigate potential risks and identify new opportunities for our clients on a global scale. Simply put, for conglomerates looking to conduct business in the subcontinent, NDA takes the uncertainty out of new frontiers.

The firm has been consistently ranked as one of the Most Innovative Law Firms, across the globe. In fact, NDA has been the proud recipient of the Financial Times - RSG award 4 times in a row, (2014-2017) as the Most Innovative Indian Law Firm.



advocates & solicitors

Founded in 1991, JSA is one of the leading full-service national law firms in India with over 480 legal professionals based across its seven pan-India offices – Ahmedabad | Bengaluru | Chennai | Gurugram | Hyderabad | Mumbai | New Delhi. As the go-to firm for the new transformative and digital Indian economy, JSA is regularly involved in many of the first-to-market and complex transactions and plays an integral role in advocacy and policy matters impacting the various sectors.

For over 30 years, JSA has been at the forefront of providing dedicated legal services to many of the world’s leading global and domestic corporations, state-owned enterprises, banks, financial institutions, funds, governmental and statutory authorities, multilateral, and bilateral institutions. JSA has built a reputation for its client-centric approach, quality of service, domain knowledge and sector insights, and for delivering innovative solutions to complex legal and commercial issues for the benefit of its clients. This has led to JSA being consistently recognized as a top-tier firm for its capabilities and expertise across practices and sectors by leading legal directories, league tables and industry journals.



17 Practices and  
24 Ranked Lawyers



11 Practices and  
39 Ranked Lawyers

**ASIAN LEGAL BUSINESS**  
India Law Awards

**Law Firm of the Year 2022/2023**

- \*Innovative Technologies\*
- \*Banking & Financial Services\*
- \*Dispute Resolution\*

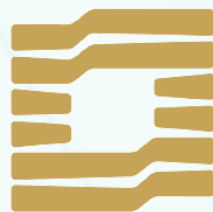
**vahura**

Ranked #1

The Vahura Best Law Firms  
to Work Report, 2022

Top 10 Best Law Firms for  
Women in 2022





## Luthra *and* Luthra

LAW OFFICES INDIA

Luthra & Luthra Law Offices, a prominent corporate law firm since the early 90s, flourished during India's economic liberalization. Founded by Mr. Rajiv Luthra, the firm prioritized integrity, professionalism, and client dedication. Under his leadership, it evolved into a full-service firm, incorporating Chandhoke, Sharma & Sondhi. Rajiv Luthra's visionary approach and commitment positioned the firm as a leader in conventional and emerging legal sectors, establishing high standards.

In 2018, the firm rebranded as "L&L Partners Law Offices," but in 2021-22, it returned to its roots as "Luthra and Luthra Law Offices India." The firm played a pivotal role in assisting multinational corporations in navigating India's legal landscape. Unfortunately, on May 10, 2023, the firm bid farewell to its founder, Mr. Rajiv Krishan Luthra, a mentor and guide. Despite this loss, the firm pledged to maintain his legacy and pursue excellence.

With vast knowledge capital and industry focus, Luthra and Luthra Law Offices India distinguishes itself among law firms. The members emphasize unity and progress, seeking continued support to fulfill their founder's vision. Striving to honor Rajiv Luthra's memory, they express gratitude for encouragement and good wishes as they move forward in his footsteps, believing that being "stronger together" will lead to achieving new heights.



# MEDIATEGURU

*Sharing the gift of Mediation with the World*

## **Media Partner:**

Disputes are rife in all walks of life. In the era of increasing legal disputes due to high population within which there are different demographics, not all people can afford the high cost of going to court to seek justice or wait for years to get justice. Here we come to assist you. We intend to bridge the gap between the classes in a community and mediators, and provide a linkage between the same with an aim to provide social awareness.

## **Knowledge Partners:**

SCC Online has been helpful for law students for many years and continues to support them with reliable content. SCC is also known to be the most cited law report by the Supreme Court of India. It would be an honor for the law students' community to have SCC as a media partner as it shows their encouragement to all students as well as the participants.

## **EBC Reader:**

EBC Reader allows law students to read eBooks on a multitude of formats. It does so in a simple easy to use and immersive format. EBC Reader allows students to dynamically browse your book and interact with your text, highlighting, copying and searching. Reading reference books on EBC Reader is just like reading from the book, only it gets better, as it provides an immersive touch reading experience for







# MED-ARB DETAILS

4th National Med-Arb Competition is the Ninth edition of flagship event of the Alternative Dispute Resolution Board, School of Law. The aims to create a platform for likeminded individuals with an interest in Alternative Dispute Resolution to Indulge in an intellectual and thought provoking competitive simulation of Mediation and Arbitration. The competition will be held from the 19th to 21st January 2024. The brochure holds detailed information regarding the competition. The competition will be divided into two parts : Mediation and Arbitration.



## MEDIATION:

Mediation is an alternative method of resolving disputes without resorting to the courts. It is a structured, voluntary and interactive negotiation process where a neutral third-party uses specialized communication and negotiation techniques to help the parties in fulfilling their stated objectives. As a party-centred process, it focuses on the interests, needs and rights of the parties.





### **ARBITRATION:**

Arbitration is a procedure in which a dispute is submitted, by agreement of the parties, to one or more arbitrators who make a binding decision on the dispute. In choosing arbitration, the parties opt for a private dispute resolution procedure instead of going to court.





# COMPETITION DETAILS

## Composition of the Team:

Each participating team shall consist of 3 members, where 2 members shall act as a client and counsel pair and 1 member as Mediator/Arbitrator. The role of the members shall not be changed (i.e., the participant in the role of Mediator/Arbitrator shall continue to play the role throughout the competition). The Arbitration rounds shall constitute 2 Counsels from each team. No team shall be accompanied by a coach/Instructor.

## Nature of the Rounds

All the teams shall participate in both sessions (a Mediation Session followed by an Arbitration Session) in all the rounds. There will be a provisional cap of 40 teams who will be invited from leading law schools in India (the number of teams is subject to change based on the discretion of the ADR Board)

## Structure of Rounds:

- a) Preliminary Rounds-All Competing Teams.
- b) Quarter-Finals-8 top teams from preliminary rounds.
- c) Semi-Finals-4 top teams from the Quarter final rounds.
- d) Finals-2 top teams from the Semi-final rounds.

The participant acting as arbitrator for a particular session shall individually prepare an arbitral award within the time allotted for such Arbitral award drafting session.

# EVENT SCHEDULE

**20th November, 2023**  
Release of the invites

**2nd December, 2023**  
Last day for provisional  
registration of teams

**10th December, 2023**  
Last day for registration and  
payment of registration fee

**13th December, 2023**  
Last day for seeking  
clarifications

**26th December, 2023**  
Last day to submit  
memorandum

**19th to 21st January, 2024**  
Competition rounds

# PRIZES

**Certificate of Participation** will be given to all participants. Finalists , semi finalists and winners will receive **Certificates of Appreciation**. Following awards will be distributed during the Valedictory Ceremony :

- **Best Mediator/Arbitrator–Rs.15,000/**
- **2nd Best Mediator–Rs.5,000/**
- **Best Med-Arb Client Advocate Team-Rs.15,000/**
- **2nd Best Med-Arb Client Advocate Team–Rs.10,000/**
- **Best Arbitral Award–Rs.7,500/**
- **Best Preliminary Med-Arb Team–Rs.7,500/**
- **Best Memorial/Strategic Plan–Rs.7,500/**



**Special prizes in the form of Subscriptions and Internships shall be disclosed at the Valedictory Ceremony.**

# REGISTRATION

## University Provisional Application:

The provisional application is available on our official Blog, Social Media Accounts - LinkedIn, Instagram, and will be sent via mail for universities requesting the same.

## Last date of registration :

Registration fee : INR 5000

Payment details will be conveyed upon confirmation of registration Accommodation is on a first come , first serve basis at additional cost of INR 750/person/room

## Team Application Submission:

The application forms for the teams will be sent via email to individual universities that have registered and got shortlisted through Provisional Registration. The teams shall then register for the event through the registration form sent via email.

# Contact:



[adrboard@law.christuniversity.in](mailto:adrboard@law.christuniversity.in)



[adrsclu](https://www.instagram.com/adrsclu)



ADR Board-School of Law, Christ



<https://adrallotment.wixsite.com/adrsclu>

Dr. Fr. Thomas T.V.

Director

Dr . Jayadevan S Nair

Dean

Dr . Sapna S

Head of Department

## CONTACT DETAILS

**Student Convenors:**

**Mr. Eashwar B K**  
95910 33705  
[eashwar.bk@law.christuniversity.in](mailto:eashwar.bk@law.christuniversity.in)

**Ms. Aneeta Felix**  
75929 82433  
[aneeta.felix@law.christuniversity.in](mailto:aneeta.felix@law.christuniversity.in)

**Faculty Co-ordinator:**

**Mrs. Sawmya Suresh**  
**Mr. Sanjay Sheno**

**EMAIL:**

[adrboard@law.christuniversity.in](mailto:adrboard@law.christuniversity.in)  
<https://adrallotment.wixsite.com/adrsclu>